

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2750  
ANSWERED ON:09.12.2014  
UPDATION OF NATIONAL REGISTER OF CITIZENS  
Ajmal Shri Sirajuddin

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the State Government of Assam has furnished the revised modalities for updation of National Register of Citizens (NRCs) work in the State;
- (b) if so, the details thereof;
- (c) whether the Government has issued directives to the concerned authority for performing door to door survey and registration of citizens in the NRC;
- (d) if so, the details thereof and the action taken by such authority in this regard; and
- (e) the time frame fixed for completion of such work and the steps taken to ensure that only genuine citizens are included in the NRC?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a) to (b): Yes, Madam. The revised modalities to update the National Register of Citizens (NRC), 1951 in the State of Assam has been received from the Government of Assam. The same has been examined by the Government of India and returned to the Government of Assam for finalization.
- (c) & (d): No, Madam. Clause 4A(2) of The Citizenship (Registration of Citizenship and Issue of National Identity Cards) Rules, 2003, as amended in 2009, provides for inviting applications from all the residents, for collection of specified particulars relating to each family and individual, residing in a local area in the State including the citizenship status based on the National Register of Citizens 1951 and the [electoral rolls upto the midnight of the 24th day of March, 1971]. The conduct of door-to-door survey does not arise.
- (e): The work of updation of NRC, 1951 in the State of Assam is being monitored by the Honorable Supreme Court which has given directions to complete the exercise by March, 2016.